

NATIONAL COMPANY LAW APPELLATE TRIBUNAL

NEW DELHI

I.A. NO.2340 OF 2019

IN

COMPANY APPEAL (AT) NO. 65 OF 2019

In the matter of:

C. Vali Narayan

Applicant

Vs

C. Krishniah Chetty & Sons Pvt Ltd & Ors

Respondent

Present:Mr Mohit Chadha, Ms Vaishnavi Rao, Advocates for appellant.

Mr. Sandeep Narain, Advocate for R2 to 7.

**Mr Abhinay, Mr. Mandeep Kalra, Mr. Nishant Shankar, Ms Isha Khurana,
Mr Nitesh Shrivastava, Mr. Vaibhav Yadav, Advocates for R1 and R10.**

ORDER

30.07.2019- Learned counsel for the applicant who happens to be the appellant in Company Appeal (AT) No.65 of 2019 has invited our attention to Annexure A-8 at Page 78 of the IA No.2340/2019 taken up today for consideration by virtue whereof the respondents have, in reference to this Appellate Tribunal's order dated 23.7.2019 deferred the 425th Board Meeting proposed to be held on 24th July, 2019 at 10 AM till 1st August, 2019 and it is further stated that further notice for conduct of said Meeting will be issued in due course. It is manifestly clear that the interim directions passed by this Appellate Tribunal have been complied with in letter and spirit.

2.

Learned counsel appearing on behalf of the Respondents assures that fresh notice for conduct of 425th Board Meeting shall be issued in accordance with the statutory provisions and sufficient notice shall be given. Since the main appeal is posted for **1st August, 2019**, no interim directions are warranted. Post the IA No.2340/2019 alongwith main appeal.

(Justice Bansi Lal Bhat)
Member (Judicial)

(Mr. Balvinder Singh)
Member (Technical)

Bm/nn